

**PUNJAB VIDHAN SABHA**

**Bill No. 32-PLA-2016**

**THE PUNJAB REGIONAL AND TOWN PLANNING AND  
DEVELOPMENT (AMENDMENT) BILL, 2016**

**A**

**BILL**

*further to amend the Punjab Regional and Town Planning and Development Act, 1995.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Regional and Town Planning and Development (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Regional and Town Planning and Development Act, 1995, in section 79, in the proviso thereunder, for the words "ten years", the words "fifteen years" shall be substituted.

Amendment in section 79 of Punjab Act 11 of 1995.

## STATEMENT OF OBJECTS AND REASONS

Regarding amendment in Section 79 of the Punjab Regional and Town Planning and Development Act, 1995.

As per provisions contained in Section 79 of the Act, "After coming into operation of any Master Plan in any area, no person shall use or permit to be used any land or carry out any development in that area otherwise than in conformity with such Master Plan :

Provided that the Competent Authority may allow the continuance of any use of any land, for a period not exceeding 10 years, upon such terms and conditions as may be provided by regulations made in this behalf, for the purpose and to the extent, for and to which it was being used on the date on which such a Master Plan came into operation".

Now United Cycle and parts Manufacturers Association, Ludhiana, in its memorandum brought to the notice of the Government that approximately 30,000—40,000 micro and small units are operating in Ludhiana since last five decades employing nearly 6 lac people. Majority of such units now fall in the non-designated area of the notified Master Plan Ludhiana which came into operation in 2008. They demanded that these units should permanently be allowed in the respective zones. However, keeping in view the environmental and traffic considerations, it is not advisable to allow these units permanently in these zones. But keeping in view, the large scale employment in these units and revenue generation for Government, in the public interest, it is proposed to increase the time period from 10 years to 15 years for allowing the continuance of any use of any land, upon such terms and conditions as may be provided by regulations made in this behalf as mentioned in the proviso of Section 79 of the Act by way of amendment of Section 79.

SUKHBIR SINGH BADAL,  
Deputy Chief Minister, Punjab.

CHANDIGARH :  
The 12th September, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.

*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 12th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).